

Vol. 256  
No. 27



Thursday,  
7<sup>th</sup> April, 2022  
17 Chaitra, 1944 (Saka)

PARLIAMENTARY DEBATES

# RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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PRICE: ₹100.00

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## RAJYA SABHA

Thursday, the 7<sup>th</sup> April, 2022/17 Chaitra, 1944 (Saka)

*The House met at eleven of the clock,*

MR. CHAIRMAN *in the Chair.*

### PAPERS LAID ON THE TABLE

- I. **Notifications of the Ministry of Personnel, Public Grievances and Pensions**
- II. **Report and Accounts (2020-21) of NPCIL, Mumbai and related papers**
- III. **Report (2020-21) of the Lokpal of India, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH):

I. Sir, I lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training):-

- (1) G.S.R. 177 (E), dated the 9<sup>th</sup> March, 2022, publishing the All India Services (Death-Cum-Retirement Benefits) Amendment Rules, 2022.
- (2) G.S.R. 178 (E), dated the 9<sup>th</sup> March, 2022, publishing the Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2022.
- (3) G.S.R. 179 (E), dated the 9<sup>th</sup> March, 2022, publishing the Indian Administrative Service (Recruitment) Amendment Rules, 2022.
- (4) G.S.R. 180 (E), dated the 9<sup>th</sup> March, 2022, publishing the Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 2022.
- (5) G.S.R. 181 (E), dated the 9<sup>th</sup> March, 2022, publishing the Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 2022.

- (6) G.S.R. 182 (E), dated the 9<sup>th</sup> March, 2022, publishing the Indian Administrative Service (Pay) Amendment Rules, 2022.
- (7) G.S.R. 183 (E), dated the 9<sup>th</sup> March, 2022, publishing the Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2022.
- (8) G.S.R. 184 (E), dated the 9<sup>th</sup> March, 2022, publishing the Indian Police Service (Recruitment) Amendment Rules, 2022.
- (9) G.S.R. 185 (E), dated the 9<sup>th</sup> March, 2022, publishing the Indian Police Service (Appointment by Promotion) Amendment Regulations, 2022.
- (10) G.S.R. 186 (E), dated the 9<sup>th</sup> March, 2022, publishing the Indian Police Service (Pay) Amendment Rules, 2022.
- (11) G.S.R. 187 (E), dated the 9<sup>th</sup> March, 2022, publishing the Indian Police Service (Special Allowance) Amendment Rules, 2022.
- (12) G.S.R. 188 (E), dated the 9<sup>th</sup> March, 2022, publishing the Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2022.
- (13) G.S.R. 189 (E), dated the 9<sup>th</sup> March, 2022, publishing the Indian Forest Service (Recruitment) Amendment Rules, 2022.
- (14) G.S.R. 190 (E), dated the 9<sup>th</sup> March, 2022, publishing the Indian Forest Service (Pay) Amendment Rules, 2022.
- (15) G.S.R. 191 (E), dated the 9<sup>th</sup> March, 2022, publishing the Indian Forest Service (Probationers Final examination) Amendment Regulations, 2022.

[Placed in Library. For (1) to (15) See No. L.T. 7003/17/22]

II.(1) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Thirty-fourth Annual Report and Accounts of the Nuclear Power Corporation of India Limited, (NPCIL), Mumbai, along with its

subsidiary companies for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 7001/17/22]

III. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report of the Lokpal of India, New Delhi, for the year 2020-21, under Section 48 of the Lokpal and Lokayuktas Act, 2013.

(b) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. L.T. 7002/17/22]

### **Report and Accounts (2020-21) of NTCA, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of my colleague, Shri Ashwini Kumar Choubey, I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers, under Section 38S and 38T of the Wild Life (Protection) Amendment Act, 2006:—

(a) Annual Report and Accounts of the National Tiger Conservation Authority (NTCA), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 7063/17/22]

**Reports and Accounts (2020-21) of CCRT, New Delhi; and the Kalakshetra Foundation, Chennai, Tamil Nadu and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of my colleague, Shri Arjun Ram Meghwal, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Centre for Cultural Resources and Training (CCRT), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.  
 (b) Review by Government on the working of the above Centre.  
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6920/17/22]

- (ii) (a) Annual Report and Accounts of the Kalakshetra Foundation, Chennai, Tamil Nadu, for the year 2020-21, together with the Auditor's Report on the Accounts.  
 (b) Review by Government on the working of the above Foundation.  
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6919/17/22]

**I. Notifications of the Ministry of Law and Justice**

**II. Report and Accounts (2019-20) of the National Judicial Academy, Bhopal and related papers**

विधि और न्याय मंत्रालय में राज्य मंत्री (प्रो. एस.पी. सिंह बघेल) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :

I. (i) A copy (in English and Hindi) of the Andaman and Nicobar Administration Notification No. 84/2003/F.No.48-739/2002-SW, dated the 4<sup>th</sup> June, 2003, publishing the Andaman & Nicobar Advocates' Fund Welfare Rules, 2003 and a Corrigendum to the original Notification No. 120 dated 16<sup>th</sup> June, 2004 under sub-section (1) of Section 37 of the Advocate's Welfare Fund Act, 2001, read with the provisions contained in Ministry of Home Affairs, Notification No. 1062 published on the 25<sup>th</sup> October, 2001, along with the Delay Statement.

[Placed in Library. See No. L.T. 7064/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of Government of the National Capital Territory of Delhi, under sub-section (1) of Section 37 of the Advocate's Welfare Fund Act, 2001, read with the provisions contained in the Ministry of Home Affairs, Notification No. 1062 published on the 25<sup>th</sup> October, 2001, along with Delay Statements:-

(1) No. 219/Litigation/01/Dysecylaw/1932-51, dated the 8<sup>th</sup> May, 2009, publishing the Delhi Advocates' Welfare Fund (Amendment) Rules, 2009.

(2) No.2(22)/Lit./01/Vol-IV/19/63 80-6429, dated the 25<sup>th</sup> September, 2019, publishing the Delhi Advocates' Welfare Fund (Amendment) Rules, 2019.

[Placed in Library. For (1) and (2) See No. L.T. 7065/17/22]

(iii) A copy (in English and Hindi) of the Chandigarh Administration Notification, No.8/1/10-H(8)-2017/22271, dated the 8<sup>th</sup> September, 2017 publishing the Chandigarh Advocates' Welfare Fund Rules, 2017 under sub-section (1) of Section 37 of the Advocate's Welfare Fund Act, 2001, read with the provisions contained in the Ministry of Home Affairs, Notification No. 1062 published on the 25<sup>th</sup> October, 2001, along with the Delay Statement.

[Placed in Library. See No. L.T. 7066/17/22]

II. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the National Judicial Academy, Bhopal, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Performance Report of the above Academy, for the year 2019-20.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7067/17/22]

**Report and Accounts (2020-21) of the India Centre for Migration, New Delhi and related papers**

SHRI V. MURALEEDHARAN: Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the India Centre for Migration, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7068/17/22]

**I. Reports and Accounts (2020-21) of ICCR, New Delhi; and EZCC, Kolkata and related papers**

**II. Report and Accounts (2018-19) of NNM, Nalanda, Bihar and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRIMATI MEENAKASHI LEKHI): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- I.(i) (a) Annual Report of the Indian Council for Cultural Relations (ICCR), New Delhi, for the year 2020-21.
- (b) Annual Accounts of the Indian Council for Cultural Relations (ICCR), New Delhi, for the year 2020-21, and the Audit Report thereon.
- (c) Review by Government on the working of the above Council.
- (d) Statements giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 7069/17/22]

- (ii) (a) Annual Report and Accounts of the Eastern Zonal Cultural Centre (EZCC), Kolkata, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6929/17/22]

- II. (a) Annual Report of the Nava Nalanda Mahavihara (NNM), Nalanda, Bihar, for the year 2018-19.
- (b) Annual Accounts of the Nava Nalanda Mahavihara (NNM), Nalanda, Bihar, for the year 2018-19 and the Audit Report thereon.
- (c) Review by Government on the working of the above University.
- (d) Statements giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 6930/17/22]



### MoUs between the Government of India and OIL; ONGC; and EIL

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (श्री रामेश्वर तेली) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ :

- (i) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the Oil India Limited (OIL), for the year 2021-22.

[Placed in Library. See No. L.T. 6676/17/22]

- (ii) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the Oil and Natural Gas Corporation (ONGC), for the year 2021-22.

- (iii) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and Engineers India Limited for the year 2021-22.

[Placed in Library. For (ii) and (iii) See No. L.T. 7083/17/22]

### MoU between the Government of India and NHFDC

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (सुश्री प्रतिमा भौमिक): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ —

A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Social Justice & Empowerment) and National Handicapped Finance and Development Corporation (NHFDC) for the year 2021-22.

[Placed in Library. See No. L.T. 6999/17/22]

#### I. Notification of the Ministry of Education

#### II. Reports and Accounts (2020-21) of various educational Institutes and Council and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. RAJKUMAR RANJAN SINGH): Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. S.O. 1360 (E) dated the 25<sup>th</sup> March, 2022, making the Ordinances and Regulations for the Programmes of the Indian Institute of Information Technology Design and Manufacturing, Kurnool, as mentioned therein,

under Section 50 of the Indian Institutes of Information Technology Act, 2014.

[Placed in Library. See No. L.T. 7070/17/22]

II. (A)(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 28 and sub-section (5) of Section 23 of the Indian Institute of Management Act, 2017:—

- (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Bodhgaya, Bihar, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1)(a) above.

[Placed in Library. See No. L.T. 6966/17/22]

(B) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of the National Institutes of Technology, Science Education and Research Act, 2007:—

- (i) (a) Annual Report and Accounts of the National Institute of Technology, Mizoram, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 7071/17/22]

- (ii) (a) Annual Report and Accounts of the National Institute of Technology, Manipur, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6963/17/22]

- (iii) (a) Annual Report of the Maulana Azad National Institute of Technology, Bhopal, Madhya Pradesh, for the year 2020-21.

- (b) Annual Accounts of the Maulana Azad National Institute of Technology, Bhopal, Madhya Pradesh, for the year 2020-21 together with the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a) & (ii) (a) and (iii)(a) and (b) above.

[Placed in Library. See No. L.T. 6962/17/22]

(C) A copy each (in English and Hindi) of the following papers:—

(a) Annual Report of the National Council for Promotion of Urdu Language (NCPUL), New Delhi, for the year 2020-21.

(b) Annual Accounts of the National Council for Promotion of Urdu Language (NCPUL), New Delhi, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above Council.

(d) Statements giving reasons for the delay in laying the paper mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 6961/17/22]

**I. Notification of the Ministry of Finance**

**II. Public Enterprises Survey (2020-21)**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KISHANRAO KARAD): Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Draft Notification No. S.O. (E), dated Nil, directing that the University Grants Commission Act, 1956 (3 of 1956) and the All India Council For Technical Education Act, 1987 (52 of 1987) shall not apply to the financial services, as specified therein, under sub-section (2) of Section 31 of the International Financial Services Centres Authority Act, 2019.

[Placed in Library. See No. L.T. 7072/17/22]

II. A copy (in English and Hindi) of the Public Enterprises Survey (Volumes I and II), for the year 2020-21.

[Placed in Library. See No. L.T. 7073/17/22]

**I. Report and Accounts (2019-20) of AIIMS, Deoghar, Jharkhand and related papers**

**II. Report and Accounts (2020-21) of NIMHANS, Bengaluru and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): Sir, I lay on the Table—

I.(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of the Section 18 and Section 19 of the All India Institute of Medical Sciences Act, 1956 (as amended in 2012):—

- (a) First Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Deoghar, Jharkhand, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 7074/17/22]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the National Institute of Mental Health and Neuro Sciences (NIMHANS), Bengaluru, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7075/17/22]

**Report and Accounts (2020-21) of CARA, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. MUNJAPARA MAHENDRABHAI): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Central Adoption Resource Authority (CARA), New Delhi, for the year 2020-21, together with the

Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7076/17/22]

### **MoU between the Government of India and BECIL, New Delhi**

SHRI V. MURALEEDHARAN: Sir, on behalf of my colleague, Dr. L. Murugan, I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Information and Broadcasting) and the Broadcast Engineering Consultants India Limited (BECIL), New Delhi, for the year 2021-22.

[Placed in Library. See No. L.T. 7077/17/22]

### **Reports and Accounts (2019-20 & 2020-21) of SAI, New Delhi and NDTL, New Delhi and related papers**

युवक कार्यक्रम और खेल मंत्रालय में राज्य मंत्री (श्री निसिथ प्रामाणिक): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :

- (i) (a) Annual Report and Accounts of the Sports Authority of India (SAI), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7078/17/22]

- (ii) (a) Annual Report and Accounts of the National Dope Testing Laboratory (NDTL), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Laboratory.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7079/17/22]

**Reports of the Comptroller and Auditor General of India and Appropriation Accounts (2020-21) of the Ministry of Railways**

DR. BHAGWAT KISHANRAO KARAD: Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports under clause (1) of article 151 of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India on Management of Spectrum assigned on the Administrative basis to Government Departments/ Agencies - Union Government - Ministry of Communications - Department of Telecommunications - Report No. 2 of 2022 (Performance Audit);

[Placed in Library. See No. L.T. 7080/17/22]

- (ii) Report of the Comptroller and Auditor General of India on Inventory Management in Ordnance Services - Union Government (Defence Services - Army) - Report No. 3 of 2022 (Performance Audit); and

[Placed in Library. See No. L.T. 7081/17/22]

- (iii) Government of India - Ministry of Railways (Railway Board) - Appropriation Accounts 2020-21 - Part I - Review, Part II - Detailed Appropriation Accounts and Part II - Detailed Appropriation Accounts (Annexure - G).

[Placed in Library. See No. L.T. 7082/17/22]

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**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON EXTERNAL AFFAIRS**

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the Fourteenth Report of the Department-related Parliamentary Standing Committee on External Affairs on Action Taken by the Government on the Observations/Recommendations contained in its Tenth Report on 'India and Bilateral Investment Treaties'.

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**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION**

DR. FAUZIA KHAN (Maharashtra): Sir, I lay on the Table, a copy (in English and Hindi) of the Twentieth Report of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution (Seventeenth Lok Sabha) on 'Quality Control Cells (QCCs)' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

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**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON HOUSING AND URBAN AFFAIRS**

**श्री रामचंद्र जांगड़ा** (हरियाणा): महोदय, मैं 'मेट्रो रेल परियोजनाओं का कार्यान्वयन - एक मूल्यांकन' के संबंध में विभाग-संबंधित आवासन और शहरी कार्य संबंधी संसदीय स्थायी समिति के तेरहवें प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

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**STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON WATER RESOURCES**

SHRI HARSHVARDHAN SINGH DUNGARPUR (Rajasthan): Sir, I lay on the Table, a copy each (in English and Hindi) of the Statements showing further Action Taken by Government on the following Reports:-

- (i) Thirteenth Report on Action Taken by the Government on the Observations/Recommendations contained in Tenth Report on "Demands for Grants (2021-22)" of the Ministry of Jal Shakti (Department of Water Resources, River Development and Ganga Rejuvenation).
  - (ii) Fourteenth Report on Action Taken by the Government on the Observations/Recommendations contained in Eleventh Report on "Demands for Grants (2021-22)" of the Ministry of Jal Shakti (Department of Drinking Water and Sanitation).
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### STATEMENT BY MINISTER

#### Status of implementation of recommendations contained in the Second Report of the Department-related Parliamentary Standing Committee on Defence

रक्षा मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री अजय भट्ट) : महोदय, मैं 'सेना, नौसेना, वायु सेना और संयुक्त स्टॉफ (मांग सं. 19 और 20)' संबंधी अनुदान मांगों (2019-20) के संबंध में विभाग-संबंधित रक्षा संबंधी संसदीय स्थायी समिति के दूसरे प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

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#### MOTION FOR ELECTION TO THE MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY (MPEDA)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI ANUPRIYA SINGH PATEL): Sir, I move the following Motion:-

"That in pursuance of Section 4(3)(c) of the Marine Products Export Development Authority Act, 1972 (13 of 1972), read with Rule 4(1) of the Marine Products Export Development Authority Rules, 1972, this House do proceed to elect, in the manner as directed by the Chairman, one Member from amongst the Members of the House, to be a member of the Marine Products Export Development Authority."

*The question was put and the motion was adopted.*

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#### MOTION FOR ELECTION TO THE NATIONAL TIGER CONSERVATION AUTHORITY

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV): Sir, I move the following Motion:-

"That in pursuance of clause (c) of sub-section (2) of Section 38L of the Wild Life (Protection) Act, 1972 (No. 53 of 1972), as amended in 2006, this House do proceed to elect, in the manner as directed by the Chairman, one Member from



amongst the Members of the House to be a member of the National Tiger Conservation Authority."

*The question was put and the motion was adopted.*

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### ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, as we are adjourning *sine die* today, the answers to Starred, Unstarred and Short Notice Questions listed for today are treated as laid on the Table of the House. For that reason, I am not allowing any other issues to be raised. ...*(Interruptions)*... Zero Hour. Shri Derek.. ...*(Interruptions)*... Please. ...*(Interruptions)*...

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, we want to raise an important issue. ....*(Interruptions)*...

MR. CHAIRMAN: You can raise them tomorrow or the day after tomorrow anywhere you like, not here. This is not the way, please. ...*(Interruptions)*.. Don't unnecessarily register negative thoughts in my mind. ...*(Interruptions)*... Please, this is not allowed. ...*(Interruptions)*... This is not allowed. ...*(Interruptions)*... This is not the way. ...*(Interruptions)*... Nothing will go on record.... *(Interruptions)*... Zero Hour; Shri Derek O'Brien. ...*(Interruptions)*.. Please, this is not going on record. Nothing to be telecast and nothing to be reported also. ...*(Interruptions)*...

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### MATTERS RAISED WITH PERMISSION

#### **Need to encourage constitutional and democratic values in country**

SHRI DEREK O'BRIEN (West Bengal): Sir, in the spirit of what you said from the Chair yesterday.... ...*(Interruptions)*... In the spirit of what you said from the Chair yesterday, we need to encourage constitutional and democratic norms and work with a spirit of communal harmony. That is what you said, Sir.

This is the month when many of our Hindu brothers and sisters are on fast for *Navaratri*. Many of our Muslim brothers and sisters are also on fast for *Ramzan* and many of our Christian brothers and sisters are also on fast for Lent. ...*(Interruptions)*...

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I associate myself with the Zero Hour submission made by the hon. Member.

MS. SUSHMITA DEV (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI AJIT KUMAR BHUYAN (Assam): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

**श्री संजय राउत :** \*

MR. CHAIRMAN: I have not allowed it.

**श्री संजय राउत :** \*

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\* Not recorded.

MR. CHAIRMAN: This is not going on record. ...*(Interruptions)*... This is not the way. ...*(Interruptions)*... I will not allow it. ...*(Interruptions)*.. You can't force me. ...*(Interruptions)*... We are in Zero Hour. ...*(Interruptions)*.. You can't force me. ...*(Interruptions)*.. Don't get into the Well. ...*(Interruptions)*... Go to your seats. ...*(Interruptions)*... Put them in the Bulletin. ...*(Interruptions)*.. Secretariat, put their names in the Bulletin and publish it for the public consumption. ...*(Interruptions)*... Slogans will not go on record and they will not get an opportunity also. ...*(Interruptions)*... Is this the message you want to give to the country on the last day of the Session of the House? ...*(Interruptions)*... I leave it to you. ...*(Interruptions)*... Shri Sushil Kumar Modi ...*(Interruptions)*...

### **Need for high level inquiry to investigate atrocities against *Pandits* in Kashmir**

**श्री सुशील कुमार मोदी (बिहार) :** सभापति महोदय, वर्ष 1989 से 1998 के बीच में 700 से ज्यादा कश्मीरी पंडितों की हत्या कर दी गई। ...*(व्यवधान)*... उनकी सम्पत्ति पर जबर्दस्ती कब्जा कर लिया गया। ...*(व्यवधान)*... तीन लाख से ज्यादा कश्मीरी पंडितों को कश्मीर छोड़ने के लिए बाध्य होना पड़ा। ...*(व्यवधान)*... It was an ethnic cleansing; it was genocide; it was a holocaust. ...*(Interruptions)*...

MR. CHAIRMAN: This sort of disturbance will undermine the privilege and prestige of the House. ...*(Interruptions)*... Please go to your seats. ...*(Interruptions)*... You know that I will not be accepting it. ...*(Interruptions)*...

**श्री सुशील कुमार मोदी :** सभापति महोदय, 1998 में वंधामा में 23 कश्मीरी पंडितों की हत्या कर दी गई। वहाँ पीएम श्री आई.के. गुजराल भी गए थे। ...*(व्यवधान)*... 1997 में सात कश्मीरी पंडितों की संग्रामपुरा में हत्या कर दी गई। ...*(व्यवधान)*... वर्ष 2003 में नदीमर्ग में 24 पंडितों की हत्या कर दी गई। ...*(व्यवधान)*... सभापति महोदय, मकबूल भट्ट को फाँसी की सज़ा देने वाले रिटायर्ड सेशन जज, नीलकंठ गंजू की वर्ष 1989 में हत्या कर दी गई। ...*(व्यवधान)*... इसी प्रकार, इंडियन एयर फोर्स के चार लोगों की हत्या कर दी गई। ...*(व्यवधान)*... गिरिजा टिक्कू, टीका लाल टपलू, दूरदर्शन कश्मीर के डायरेक्टर लस्सा कौल, सर्वानन्द कौल प्रेमी, भूषण लाल रैना, इन सबकी भी हत्या कर दी गई। ...*(व्यवधान)*... इतना ही नहीं, गिरिजा टिक्कू की बलात्कार के बाद आरा मशीन में काटकर हत्या कर दी गई। ...*(व्यवधान)*...

सभापति महोदय, 32 साल हो गए, लेकिन कश्मीरी पंडितों को न्याय नहीं मिला है। ...*(व्यवधान)*... 200 से ज्यादा FIRs दर्ज हुई हैं, लेकिन उनमें से एक भी FIR conviction में परिणत नहीं हुई है। ...*(व्यवधान)*... मैं आपके माध्यम से सरकार से माँग करता हूँ कि सुप्रीम कोर्ट के रिटायर्ड जज की अध्यक्षता में SIT का गठन किया जाए, जो Court monitored हो और जो assisted by CBI, NIA, ED, J&K police हो। ...*(व्यवधान)*... I demand registration of fresh

FIRs, reopening, reinvestigation and speedy disposal of pending charge-sheets. ...*(Interruptions)*...

इसलिए मैं आपके माध्यम से यह माँग करता हूँ कि तमाम FIRs पर SIT गठित करके उनकी जाँच कराई जाए और 32 साल के बाद जिन दोषियों को सज़ा नहीं मिली है, ...*(व्यवधान)*...

MR. CHAIRMAN: Please sit down. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Let everybody go to their seats. ...*(Interruptions)*...

**श्री सुशील कुमार मोदी** : बिट्टा कराटे और यासीन मलिक जैसे लोग, उनको कड़ी से कड़ी सज़ा दी जाए, ताकि कश्मीरी पंडितों के खिलाफ कार्रवाई करने की आगे कोई और हिम्मत न कर सके। ...*(व्यवधान)*...

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the Zero Hour submission made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

**श्री रामकुमार वर्मा** (राजस्थान) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

**श्रीमती सम्पतिया उइके** (मध्य प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करती हूँ।

**श्री कामाख्या प्रसाद तासा** (असम) : महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

MR. CHAIRMAN: The next speaker is Shri Vishambhar Prasad Nishad. ...*(Interruptions)*... Please go to your seats. ...*(Interruptions)*... You are undermining the dignity of the House. ...*(Interruptions)*... Please go to your seats. ...*(Interruptions)*... Please go to your seats first. ...*(Interruptions)*... Let everyone go to his seat. ...*(Interruptions)*... LoP, I am not going to allow this type of thing. ...*(Interruptions)*... I have not allowed it. ...*(Interruptions)*... Nobody can speak on this issue. ...*(Interruptions)*... I have not allowed it. ...*(Interruptions)*... I have not allowed it. ...*(Interruptions)*... That is all. ...*(Interruptions)*...

**Need to confer Bharat Ratna on Shri Karpoori Thakur, former Chief Minister of Bihar**

**श्री विशम्भर प्रसाद निषाद** (उत्तर प्रदेश) : सभापति महोदय, मैंने जननायक कर्पूरी ठाकुर जी को 'भारत रत्न' से सम्मानित करने के लिए ज़ीरो ऑवर में यह विषय रखा है। ...**(व्यवधान)**...

MR. CHAIRMAN: Please go to your seats. ...**(Interruptions)**... Don't cross the line of control. ...**(Interruptions)**...

**श्री विशम्भर प्रसाद निषाद** : कर्पूरी ठाकुर जी एक स्वतंत्रता-संग्राम सेनानी, शिक्षक और राजनीतिज्ञ होने के साथ-साथ बिहार के एक बार उप-मुख्य मंत्री और दो बार मुख्य मंत्री रहे। ...**(व्यवधान)**...

मान्यवर, मुख्य मंत्री रहते हुए उनके पास घास-फूस की एक झोंपड़ी रही। ...**(व्यवधान)**... देश में ही नहीं, बल्कि पूरी दुनिया में कर्पूरी ठाकुर जैसा कोई नेता नहीं हुआ। ...**(व्यवधान)**...

MR. CHAIRMAN: You all go to your seats. ...**(Interruptions)**...

**श्री विशम्भर प्रसाद निषाद** : इसलिए मैं भारत सरकार से मांग करता हूँ कि जननायक कर्पूरी ठाकुर जी को 'भारत रत्न' से सम्मानित किया जाए, धन्यवाद। ...**(व्यवधान)**... महोदय, हाउस ऑर्डर में नहीं है। ...**(व्यवधान)**...

**प्रो. मनोज कुमार झा** (बिहार) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूँ।

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

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**OBSERVATION BY THE CHAIR**

MR. CHAIRMAN: You go to your seat. You are coming here and then dictating to me. You cannot dictate to me. I am not going to...**(Interruptions)**... I am the last man to be dictated. Go to your seats. I don't want to argue with you. Please go to your seats. ...**(Interruptions)**... I appeal to all of you. Please go to your seats. ...**(Interruptions)**... We are on an occasion where we are going to adjourn the House *sine die*. Please bear with me; go to your seats. You have an issue. You raise the

issue outside. And once you have given notice...*(Interruptions)*... I have not allowed it. Khargeji, please understand. You are a senior Member. You have to give notice to the Chairman and the Chairman has to approve it. I have not approved it. ...*(Interruptions)*... And, if you want to say something outside, you say it. I am not going to object to that also. ...*(Interruptions)*...

Hon. Members, the Zero Hour submissions and others will be taken up later. ...*(Interruptions)*... Please, this is not the way when the Chair is on its legs. ...*(Interruptions)*... You, please sit down. You cannot stand up and make a demand on me. ...*(Interruptions)*... आप बैठ जाइए। ...*(व्यवधान)*... आप बैठ जाइए। ...*(व्यवधान)*... So, you don't want to hear the concluding remarks also! I can adjourn without that also. I have no problem. ...*(Interruptions)*...

This is totally against the democratic spirit, norms of the House, dignity and decorum of the House. I feel very sad. On the last day of the House, if some people decide to disrupt the House and then try to...*(Interruptions)*...

SHRI DEREK O'BRIEN: \*

MR. CHAIRMAN: Please, this is not going on record. Who is responsible for that? ...*(Interruptions)*...

SHRI DEREK O'BRIEN: \*

MR. CHAIRMAN: This is not going on record. Who is responsible for not allowing the discussion? ... *(Interruptions)*... Who is responsible for disrupting the House? ...*(Interruptions)*... They know that this is the last day; so, create a situation where the Chairman takes some action. I don't want to do it. I will not favour you with action also today because this is a message that will go to the country. ...*(Interruptions)*...

Now, *Vande Mataram*. ...*(Interruptions)*... You have the privilege of not having the remarks of the Chairman.

(The National Song, "*Vande Mataram*", was then played.)

MR. CHAIRMAN: The House stands adjourned *sine die*.

*The House then adjourned sine die at nineteen minutes past eleven of the clock.*

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\* Not recorded.

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PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF  
BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)